

- 406 IPC Police Station Najaf Garh regarding misappropriation of 3 gas cylinders by a servants.
5. Case FIR No. 115 dated 18.7.88 u/s 408 IPC Police Station Vinay Nagar against the godown-keeper for criminal breach of trust in respect of 15 gas cylinders.
 6. FIR No. 245 dated 21.11.88 u/s 456/380 IPC Police Station Chanakaya Puri regarding theft of 9 gas cylinders.
 7. Case FIR No. 11 dated 12.1.89 u/s 380 IPC Police Station Najaf Garh regarding theft of 4 empty gas cylinders.
 8. Case FIR No. 288/89 u/s 457/380 IPC P.S. Timar Pur regarding theft of 7 gas cylinders.
 9. Case FIR No. 63 dated 1.3.89 u/s 380 IPC Police Stations Najaf Garh regarding theft of 2 empty gas cylinders.
 10. Case FIR No. 146/89 u/s 457/380 IPC Police Station Hauz Khas regarding theft of 16 gas cylinders.
 11. Case FIR No. 187 dated 11.10.89 u/s, 394/398 IPC Police Station Maya Puri, New Delhi, against 2 persons, who fired on Shri Harbans Singh to snatch his money.
 12. Case FIR No. 32 dated 1.2.90 u/s 379 IPC Police Station Kirti Nagar regarding theft of 2 gas cylinders.

Looting in Passenger Trains

488. SHRI JANARDAN TIWARI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of complaints of looting

in passenger trains registered during last one year: and

- (b) the number of cases in which persons were found guilty and the cases registered against them?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). The prevention, registration, investigation and detection of crime on the railways is the responsibility of the Government Railway Police which functions under the control of the State Governments/Union Territory Administrations. The information regarding registered crimes on trains and the persons found guilty is not compiled separately by the central agencies.

{*English*}

Safe and Theft-Free Journey

489. SHRI NATHU SINGH:
SHRI RAJENDRA AG-
NIHOTRI:
SHRI PARASRAM BHARD-
WAJ:

Will the Minister of HOME AFFAIRS be pleased to state.

- (a) whether Government have decided to ensure end-to-end train escorts in long distance trains, even extending into the adjoining State territory for effectiveness and accountability regarding safe and theft-free journey;

(b) if so, the steps taken in this regard and results achieved; and

- (c) whether these measures would be extended to trains other than long distance trains also, which undertake night journeys?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a)

to (c). Prevention of crime on the railways is the responsibility of the Government Railway Police which functions under the control of the State Governments. They provide escorts on Superfast/Mail/Express trains according to the local conditions and requirements. Railway Protection Force also assists the Government Railway Police in this task as and when necessary.

The Railway authorities also hold co-ordination meetings with Government Railway Police authorities of various States for ensuring proper escorting of passenger trains as and when any deterioration is noticed in the law and order situation in any particular area and the matter is immediately taken up with the concerned police authorities.

[English]

Financial Assistance to Kerala for Development of Fisheries

490. PROF. P.J. KURIEN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether special financial assistance is proposed to be provided to Kerala during 1990-91 for the development of fisheries; and

(b) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRIDEVI LAL): (a) No, Sir.

(b) Does not arise.

Special Committee on Property Tax In Delhi

491. SHRI P.M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the special committee on property tax in Delhi has been reconstituted to rationalize the house tax structure in the Capital;

(b) if so, the details thereof; and

(c) the approximate time likely to be taken to finalise the property tax structure in Delhi?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) The High Powered Committee on property tax has been re-constituted.

(b) and (c). The term of the Committee is upto 30.6.1990 and its composition is given in the statement below.

STATEMENT

1. Prof. Vijay Kumar Malhotra
Member Parliament,
C-15, Pandara Park,
New Delhi-110 003.

Chairman

2. Shri Shanti Desai
103, Gadodia Market,
Khari Baoli,
Delhi-110 006.

Working Chairman